



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ५, अंक ४३]

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## असाधारण क्रमांक ७४

### प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Improvement Schemes (Amendment) Bill, 2013 (L.C. Bill No. IX of 2013), introduced in the Maharashtra Legislative Council on the 11<sup>th</sup> December 2013, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Principal Secretary to Government,  
Law and Judiciary Department.

## L. C. BILL No. IX OF 2013.

### A BILL

*further to amend the Maharashtra Land Improvement Schemes Act.*

XXVIII of 1942. WHEREAS it is expedient further to amend the Maharashtra Land Improvement Schemes Act, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Land Improvement Schemes Short title. (Amendment) Act, 2013.

XXVIII of 1942. 2. In section 2 of the Maharashtra Land Improvement Schemes Act (hereinafter referred to as " the principal Act"), for clause (2A), the following clause shall be substituted, namely :— Amendment of section 2 of XXVIII of 1942.

“(2A) “ District Superintendent Agriculture Officer” means the officer appointed for the time being to be the District Superintendent Agriculture Officer ;”.

Amendment  
of section 3  
of XXVIII  
of 1942.

3. In section 3 of the principal Act,—

(a) in sub-section (1), for the words “the Divisional Soil Conservation Officer” the words “the District Superintendent Agriculture Officer” shall be substituted;

(b) to sub-section (1), the following proviso shall be added, namely :—

“Provided that, out of the non-official persons so appointed, in case of the Nandurbar District, at least one person shall be from amongst the members of the *Zilla Parishad* of that District representing the Scheduled Areas referred to in section 2 of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996, and in case of the other Districts comprising the Scheduled Areas, at least one person shall be from amongst the members of the *Panchayat Samitis* in the District representing the Scheduled Areas.”; 40 of 1996.

(c) in sub-section (1A), for the words “Divisional Soil Conservation Officer” the words “District Superintendent Agriculture Officer” shall be substituted.

Amendment  
of section 14  
of XXVIII  
of 1942.

4. In section 14 of the principal Act, for the words “Divisional Soil Conservation Officer” wherever they occur, the words “District Superintendent Agriculture Officer” shall be substituted.

Amendment  
of section 16  
of XXVIII  
of 1942.

5. In section 16 of the principal Act, for the words “Divisional Soil Conservation Officer” the words “District Superintendent Agriculture Officer” shall be substituted.

Amendment  
of section 21  
of XXVIII  
of 1942.

6. In section 21 of the principal Act, for the words “Divisional Soil Conservation Officer” the words “District Superintendent Agriculture Officer” shall be substituted.

Amendment  
of section 22  
of XXVIII  
of 1942.

7. In section 22 of the principal Act, for the words “Divisional Soil Conservation Officer” the words “District Superintendent Agriculture Officer” shall be substituted.

Amendment  
of section 25  
of XXVIII  
of 1942.

8. In section 25 of the principal Act, in sub-section (4), for the words “Divisional Soil Conservation Officer” the words “District Superintendent Agriculture Officer” shall be substituted.

Amendment  
of section 25A  
of XXVIII  
of 1942.

9. In section 25A of the principal Act, in sub-section (4), for the words “Divisional Soil Conservation Officer” the words “District Superintendent Agriculture Officer” shall be substituted.

## STATEMENT OF OBJECTS AND REASONS

Section 3 of the Maharashtra Land Improvement Schemes Act (XXVIII of 1942) provides for constitution of a Board in each District consisting of the Collector, the District Agricultural Officer, the Divisional Soil Conservation Officer and such non-official persons not exceeding five as may be appointed by the State Government.

2. On the recommendation of the sub-committee constituted by the Ministry of Panchayat Raj, Government of India for the implementation of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (40 of 1996), it is proposed to amend section 3 of the Maharashtra Land Improvement Schemes Act, with a view to provide that, out of the non-official persons so appointed on the said Board, in case of the Nandurbar District, at least one person shall be from amongst the members of the *Zilla Parishad* of that District representing the Scheduled Areas referred to in section 2 of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (40 of 1996), and in case of the other Districts comprising the Scheduled Areas, at least one person shall be from amongst the members of the *Panchayat Samitis* in the District representing the Scheduled Areas. As, after the re-organization of the Agriculture Department, the post of the Divisional Soil Conservation Officer has been abolished and the new post having designation as the District Superintendent Agriculture Officer is created, it is proposed to amend sections 2, 3, 14, 16, 21, 22, 25 and 25A of the Maharashtra Land Improvement Schemes Act, consequentially.

3. The Bill seeks to achieve the above objectives.

Mumbai,  
Dated the 4th December 2013.

DR. NITIN RAUT,  
Minister for Water Conservation.